

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT)(Ins) No.587 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of Educomp Soutions Ltd.  
Through State Bank of India**

**...Appellant**

**Vs.**

**Mahender Kumar Khandelwal,  
Resolution Professional of Educomp Solutions Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Siddhant Kant and Ms. Moulshree Shukla, Advocates.**

**For Respondent: Mr. Abhishek Sharma, Ms. Anisha Mahajan, Mr. Ashly Cherian, Mr. Gautam Swaroop, Ms. Gunjan Jindal and Mr. Kartikeya Jaiswal, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**09.11.2020:** It is represented on behalf of the Appellant that the 'Stay' of further proceedings, initially granted by the Hon'ble Supreme Court by way of an interim order dated 07.10.2020 was extended on 05.11.2020 and the next date of hearing is scheduled on 26.11.2020.

In view of the above, the Registry is directed to List the matter on **07.12.2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**